

ITEM NO.1501

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13835/2022

(Arising out of impugned final judgment and order dated 27-04-2022 in DBSAW No. 997/2019 passed by the High Court of Judicature for Rajasthan at Jodhpur)

MANILAL

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

(IA No. 110904/2022 - EXEMPTION FROM FILING O.T., IA No. 110903/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-09-2024 These matters were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.
Mr. Ritik Gupta, Adv.

For Respondent(s)

Mr. Milind Kumar, AOR
Mr. Divyank Panwar, Adv.
Mr. B.s. Rajesh Agrajit, Adv.
Ms. Priya Nagar, Adv.
Mr. Vinay Kumar Ojha, Adv.

1. Hon'ble Mr. Justice K.V. Viswanathan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and His Lordship.

2. Leave granted.

3. The appeal is allowed in terms of the signed reportable judgment.

4. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]

